

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 316

IA-3414/2023, IA-1663/2024, IA-3423/2023

In

IB-113(ND)/2021

IN THE MATTER OF:

Vistra ITCL (India) Ltd.

.... Petitioner/Applicant

Vs.

Ansals urban Condominiums Pvt. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Gaurav Mitra, Mr. Sujoy Datta, Ms. Nishtha Khurana, Ms. Mahima Shekhawat, Ms. Lavanya Pathak Advs.

For Respondent : Mr. Sujoy Datta, Ms. Nishtha Khurana, Mr. Aarsheya Sharda, Mr. Anshuj Dhingra, Mr. Shubhangda Singh Ms. Muskan Banga, Mr. Sujit Kumar Singh, Mr. Sidhant Kumar, Ms. Ekssha Kashyap Advs.

For the RP : Mr. Sameer Rohatgi, Mr. Shivanshu Kumar, Mr. Kartikey, Mr. Rajesh Ramni Advs.

For the SRA : Ms. Anuja Pethia, Mr. Rishabh Govila Advs.

ORDER

IA-3414/2023

The Applicant is directed to bring on record the rejoinder affidavit within two days and also serve a copy to all the parties.

List the matter for arguments **on 14.05.2024.**

IA-1663/2024

As prayed for by the Ld. Counsel appearing for the parties, the matter is adjourned **to 02.05.2024.**

In the meantime, the Respondent No. 3 shall take steps to bring the affidavit on record.

IA-3423/2023

One week further time granted to the Respondent No. 1 to enable them to file the reply affidavit.

We make it clear that no further opportunity will be granted on the next date of hearing.

List the matter for arguments **on 14.05.2024.**

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**